

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2733

ANSWERED ON:05.12.2007

COLLECTION OF FUNDS FOR AFFORESTATION

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Barad Shri Jashubhai Dhanabhai;Verma Shri Ravi Prakash

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has planned to use funds collected through a Supreme Court directive for conservation to fund afforestation;
- (b) if so, the details of the scheme prepared by the Union Government in this regard;
- (c) whether the State Governments and private companies have opposed the move on the collection of such a fund;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIS. REGUPATHY)

(a), (b), (c), (d) & (e) Yes, Sir. The money received towards Compensatory Afforestation (CA), Penal Compensatory Afforestation (PCA), Net Present Value (NPV), etc. received in lieu of diversion of forest land for non-forestry uses under the Forest (Conservation) Act, 1980 is to be used for afforestation of degraded forests besides taking up Compensatory Afforestation, natural assisted regeneration, forest management, protection, infrastructure development and wildlife protection etc. The programme is at an advanced stage of approval. As such, no State Government or private companies except the State of Jammu & Kashmir have opposed it as the State of Jammu & Kashmir has its own Forest (Conservation), Act.